

## **Application for grant of Certificate of Registration rejected**

*November 12, 1998*

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The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of a certificate of registration submitted by the undernoted financial companies:

<b><u>Sr.No.</u></b>	<b><u>Name of the Company</u></b>	<b><u>Rejected on</u></b>
1.	M/s. Swami Enterprises (P) Ltd., 4819/24, Mathur Lane, Ansari Road, Daryaganj, New Delhi-110 002.	9.11.1998
2.	M/s. Kajla Finvest Ltd., 14-B, Deepali, Pritam Pura, New Delhi.	9.11.1998
3.	M/s. Shiva Sutex Ltd., 153, 1 <sup>st</sup> Floor, Katra Nawab, Chandni Chowk, New Delhi-110 006.	9.11.1998
4.	M/s. Haryana Credit & Leasing Ltd., 1, Laxman Chamber, 370-371, Hospital Road, Jangpura, New Delhi.	9.11.1998
5.	M/s. Ganipitak Yakshraj Caplease Ltd., 13, Ramdev Estate, Near Raj Granites, Railway Crossing Road, Gota, Ahmedabad-382 481.	11.11.1998

As such, the above companies cannot transact the business of non-banking financial institutions as defined in Clause (a) of Section 45 I of the Reserve Bank of India Act, 1934.

**Alpana Killawala**  
**General Manager**

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